

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 245 of 1993.

DATE OF DECISION 11-2-1993

Mr MD Jacob _____ Applicant(s)

M/s MR Rajendran Nair & _____ Advocate for the Applicant(s)
PV Asha

Versus

Sub Divisional Officer, _____ Respondent(s)
Telegraphs, Aluva & another

Mr V Ajith Narayanan, ACGSC _____ Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

&

The Hon'ble Mr. R RANGARAJAN, ADMINISTRATIVE MEMBER

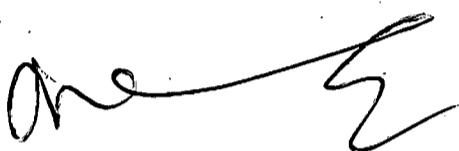
1. Whether Reporters of local papers may be allowed to see the Judgement ? *yes*
2. To be referred to the Reporter or not ? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *no*
4. To be circulated to all Benches of the Tribunal ? *no*

JUDGEMENT

AV Haridasan, J.M.

The applicant who claims to have rendered casual service during 1976 to 1980 for about 500 days under the Sub Divisional Officer, Telegraphs, Aluva made a representation to respondents 1&2 on 8.1.1992 claiming re-engagement adverting to the fact that persons like him who had rendered casual service long back had been reinducted for casual work. Finding no response to this representation he has filed this application for a declaration that he is entitled to be re-engaged at least with bottom seniority and for a direction to the respondents to re-engage him.

2. The counsel on either side agreed that the application admitted can be disposed of with appropriate direction for the disposal of the representation submitted by the applicant at Annexure-V dated 8.1.1992. Therefore we admit the application and dispose it of with a direction to the respondents 1&2 to dispose of the representation submitted by the applicant at Annexure-V dated 8.1.1992 within a period of two months from the date of communication of this order. There will be no order as to costs.



(R RANGARAJAN)
ADMVE. MEMBER



(AV HARIDASAN)
JUDICIAL MEMBER

11-2-1993

trs